

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/634(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 04.04.2024

NAME OF THE PARTIES: R T ADVISORY SERVICES LLP V/s
SARDESAI ENGINEERING PRIVATE
LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/634(MB)2023

- 1) Mr. Aman Kacheria, Ld. Counsel for the Financial Creditor and Mr. Charles D'souza, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Financial Creditor seeks some time to comply with the earlier order of this Bench thereby placing on record relevant bank statement evidencing the disbursal of debt. Time is allowed.

- 3) Needless to say, said Bank Statement shall be placed on record well before the adjourned date by way of an Affidavit. However, a copy of the Bank Statement was tendered in the open Court to the Corporate Debtor.
- 4) Stand over to 18.04.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare